

(b) if so, whether payments thereof have since been made; and

(c) what is the total amount proposed to be distributed among such sufferers?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) to (c). Recommendations for grant of financial assistance to some political sufferers were received from the Himachal Pradesh Administration in March, 1962. They were returned to the Administration for clarification of some points and supplying full particulars in respect of the persons recommended. Their reply is awaited.

Fire in some Government Offices in H.P.

3726. Shri Pratap Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether it is within the knowledge of Government that the P.W.D. Godown and other Government Offices were destroyed by fire in Mandi District (Himachal Pradesh) in the middle of May, 1962;

(b) whether the cause of fire has been investigated; and

(c) what is the approximate loss?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes.

(b) The cause of fire is under investigation.

(c) The approximate loss is Rupees 1,72,700.

Rural University in Andhra

3727. Shri Kolla Venkaiah: Will the Minister of Education be pleased to state:

(a) whether any suggestion has been made to Government of Andhra Pradesh for starting a Rural University in that State by the Deputy Minister of Education;

(b) whether any discussion has taken place on this question between the Deputy Minister during her visit to Andhra Pradesh this month and the State Government; and

(c) what is the help that the Centre can extend to the State Government in this matter?

The Minister of Education (Dr. K. L. Shrimali): (a) No, Sir.

(b) The Education Minister of Andhra Pradesh enquired from the Deputy Minister whether it was possible to start a Rural Institute in the private sector. He was informed that it would be possible only during the Fourth Plan period.

(c) The Central Government meets 75 per cent of the non-recurring and 50 per cent of the recurring approved expenditure leaving the rest to be met by the parent body or State Government.

Amendment of Delimitation of Legislative Council Constituency Order, Andhra Pradesh

3728. Shri Kolla Venkaiah: Will the Minister of Law be pleased to state:

(a) whether the Election Commission sought the opinion of the State Legislature and mainly the State Legislative Council before issue of orders in 1961 amending the Delimitation of Legislative Council Constituency Order (Andhra Pradesh);

(b) if not, the reasons therefor;

(c) whether the Election Commission had consulted the State Government; and

(d) if so, what is their opinion?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): (a) to (d). Although under sections 12 and 13 of the Representation of the People Act, 1950, the Election Commission is not required to seek the opinion of the State Legislature or the State Government or any other body or authority before

making its proposals to the President for amending any order of delimitation of council constituencies, the Commission in 1961 formulated its proposals for amendment of the Delimitation of Council Constituencies (Andhra Pradesh) Order, in consultation with the State Government.

Eviction of Tenants in Delhi

3729. { Shri Upadhyaya:
Shri J. P. Jyotishi:

Will the Minister of Home Affairs be pleased to state:

(a) the number of applications pending on June 1, 1962 with the Rent Controller, Delhi, for eviction of tenants under the Delhi Rent Control Act;

(b) the number on grounds of non-payment of rent;

(c) the number on grounds of misuse and causing damage to property;

(d) the number on grounds of repairs;

(e) the number on grounds of making additions and alterations; and

(f) the total number of houses and commercial units in value in Delhi which are subject to the provisions of the Rent Control Act?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) 2534.

(b) 1721.

(c) 201

(d) 85

(e) 105

(f) The information is not available and the amount of time and labour involved in collecting it will not be commensurate with the result achieved

गवर्नमेंट हायर सैकेंडरी स्कूल, मालवीयनगर' नई दिल्ली

३७३०. श्री प्रकाशवीर शास्त्री : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गवर्नमेंट हायर सैकेंडरी स्कूल, मालवीयनगर, नई दिल्ली की इमारत जो वर्ष १९५१ में बनाई गई थी, उसमें केवल दसवीं और ग्यारहवीं कक्षाएँ (५ सेक्शन) ही बैठते हैं और बाकी २५ सेक्शन तम्बुओं में बैठते हैं ;

(ख) क्या यह भी सच है कि स्कूल में पानी और बिजली का कोई प्रबन्ध नहीं है ;

(ग) यदि भाग (क) और (ख) का उत्तर स्वीकारात्मक हो, तो तम्बुओं में बैठने के बजाये कमरों में बैठने के लिये और दैनिक आवश्यकताओं जैसे बिजली और पानी की अमुविधा को दूर करने के लिये सरकार ने क्या कार्यवाही की है ; और

(घ) जब स्कूल की इमारत बनने के लिये स्वीकृति प्रदान की जा चुकी थी, तो स्कूल के निर्माण कार्य में क्यों विलम्ब हुआ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली) :

(क) से (घ). अपेक्षित सूचना एकत्रित की जा रही है और यथा-समय सभा पटल पर रख दी जायेगी ।

Excise Duty on Virginia Tobacco

3731. Shri Kolla Venkiah: Will the Minister of Finance be pleased to state:

(a) the total excise levy collected on different varieties of virginia tobacco and their quantities in 1959-60, 1960-61 and 1961-62;

(b) the number of persons or concerns from whom levy has been received in different years, referred to in part (a) above; and

(c) the agencies that collect the levy?